

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 1516 of 2019**

**In the matter of:**

**Quippo Infrastructure Ltd.**

**....Appellant**

**Vs.**

**M.R. Nirman Pvt. Ltd.**

**....Respondent**

**Present**

**For Appellant: Mr. Sanjay Gupta & Ms. Anjali Sharma, Advocates.**

**For Respondent: None.**

**ORDER**  
**(Virtual Mode)**

**05.03.2021:** Heard Learned Counsel for the Appellant.

Learned Counsel for the Appellant is directed to inform this Court the date of default in this case by the Respondent which he has mentioned in Section 9 of the Insolvency & Bankruptcy Code Application before the Adjudicating Authority.

In terms of the Order dated **22<sup>nd</sup> February, 2021** the Learned Counsel for the Appellant has filed 'Notes of Written Submissions' which is taken on record.

List this matter on **23<sup>rd</sup> March, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*Sim/RR*